



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Panchayat Raj  
( Third Amendment )  
Bill, 2000**

( Bill No. 11 of 2000 )

( As passed by the Legislative Assembly of Goa on 3rd day of  
April, 2000 )

**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM-GOA  
MARCH, 2000**

# The Goa Panchayat Raj (Third Amendment) Bill, 2000

(Bill No. 11 of 2000)

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BILL

*further to amend the Goa Panchayat Raj Act, 1994  
(Goa Act 14 of 1994).*

Be it enacted by the Legislative Assembly of Goa in the Fifty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Panchayat Raj (Third Amendment) Act, 2000.

(2) It shall be deemed to have come into force on the 15th day of December, 1999.

2. *Amendment of section 2.*— In the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994) (hereinafter referred to as the “principal Act”), in section 2, after clause (1-A), the following shall be inserted, namely:—

“(1-B)” “ballot” means ballot papers prepared in accordance with the provisions of the Act or rules made thereunder and includes Electronic Voting Machine;”.

3. *Amendment of section 117.*— For section 117 of the principal Act, the following shall be substituted, namely:—

“117. *Constitution of Zilla Panchayats.*— (1) There shall be two Zilla Panchayats for the State of Goa, namely, North Goa Zilla Panchayat and South Goa Zilla Panchayat.

(2) The North Goa Zilla Panchayat shall consist of thirty elected members.

(3) The South Goa Zilla Panchayat shall consist of twenty elected members.

(4) In addition to the elected members, every Zilla Panchayat shall have the following ex-officio members, namely:—

(i) members of Parliament who are registered as the electors within the district;

(ii) such number of members of the State Legislative Assembly as may be prescribed:

Provided that no such members shall be a Minister or the Speaker or the Deputy Speaker of the Legislative Assembly or the Leader of Opposition:

Provided further that the total number of such members shall not exceed the number of talukas in the Zilla Panchayat, and such members shall be elected from amongst themselves;

(iii) Chairperson of Panchayats in each taluka of the district elected from amongst themselves in the ratio of one such chairperson for a taluka having upto 15 Panchayats and two such chairpersons for a taluka having more than 15 Panchayats who shall be a member of Zilla Panchayat so long as he continues to be the chairperson of the Panchayat.

(5) The term of the members of the Zilla Panchayats other than the elected members shall be co-terminus with the term of member of Parliament or members of the State Legislative Assembly or Chairperson of Panchayat, as the case may be.

4. *Amendment of section 119.*— For clause (a) of section 119 of the principal Act, the following shall be substituted, namely:—

“(a) divide the area within the jurisdiction of North Goa Zilla Panchayat and South Goa Zilla Panchayat into 30 and 20 single member territorial constituencies, respectively, for the purpose of election to such Zilla Panchayats;”.

5. *Insertion of new section.*— After section 125 of the principal Act, the following shall be inserted, namely:—

“125-A. *Use of electronic voting machine.*— Notwithstanding anything contained in this Act or the rules framed thereunder, the State Election Commission may put in use the electronic voting machine in lieu of ballot paper for the election of members of Panchayats or Zilla Panchayats, as may be deemed necessary and in the manner specified by the State Election Commissioner in this regard.”

6. *Repeal and saving.*— (1) The Goa Panchayat Raj (Fourth Amendment) Ordinance, 2000 (Ordinance No. 4 of 2000), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.